

MINUTES OF THE MEETING No. 09/09 HELD ON 28.5.2008
UNDER THE CHAIRMANSHIP OF Shri S.K.Prasad Addl. DGFT.

- **The 09/09 meeting of Advance Licensing Committee was held on 28.5.2008 under the Chairmanship of Shri S.K.Prasad Addl. DGFT.**

- The Committee first considered minutes of the NC meeting No. 08/09 for confirmation and confirmed and adopted the same without any change.

Case No. M-71 NC No. 09/09 Dated 28.5.08	M/s. Indokem Ltd., Mumbai F.N. 01/82/50/ 540/ AM05/DES-IV RLA F.No. 03/24/40/ 1894/AM05 Lic. NO. 0310306070 dt. 8.12.2004
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The Committee considered the subject Para 4.7 case as per agenda for fixation of Input Output Norms.

The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 25.6.2008..

Case No. M-72 NC No. 09/09 Dated 28.5.08	M/s. Indokem Ltd., Mumbai F.N. 01/82/50/ 333/ AM06/DES-IV RLA F.No. 03/24/40/ 2593/AM05 Lic. NO. 0310336825 dt. 30.6.2005
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The Committee considered the subject Para 4.7 case as per agenda for fixation of Input Output Norms.

The Committee considered the case as per agenda. The representative of C&PC (Chem.) present in the meeting and on the basis of verbal comments offered by him the Committee decided to amend the export product as “Vat Red 13 MD” in place of “Vat Red 13 CDP” mentioned in ALC decision taken in meeting no. 18/82 dt. 10.8.2005. Other items will be remain unchanged.

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of Norms Committee.

Case No. M-73 NC No. 09/09 Dated 28.5.08	M/s. Indokem Ltd., Mumbai F.N. 01/82/50/ 1556/ AM06/DES-IV RLA F.No. 03/24/40/ 1677/AM05 Lic. NO. 0310306847 dt. 13.12.2004
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The Committee considered the subject Para 4.7 case as per agenda for fixation of Input Output Norms.

The Committee considered the case as per agenda. The representative of C&PC (Chem.) present in the meeting and on the basis of verbal comments offered by him the Committee decided to maintain status quo.

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of Norms Committee.

Case No. M-74 NC No. 09/09 Dated 28.5.08	M/s. Indokem Ltd., Mumbai F.N. 01/82/50/ 1402/ AM06/DES-IV RLA F.No. 03/24/40/ 1196/AM05 Lic. NO. 0310301181 dt. 8.11.2004
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The Committee considered the subject Para 4.7 case as per agenda for fixation of Input Output Norms.

The Committee considered the case as per agenda. The representative of C&PC (Chem.) present in the meeting and on the basis of verbal comments offered by him the Committee decided to amend the export product as “Vat Black 22 MD” in place of “Vat Black 22 CDP” mentioned in ALC decision taken in meeting no. 42/82 dt. 23.2.2005 . Other items will be remain unchanged.

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of Norms Committee.

Case No. M-75 NC No. 09/09 Dated 28.5.08	M/s. Piramal Glass Ltd, Mumbai F.N. 01/83/162/ 110/ AM08/DES-IV
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The Committee considered the subject as per agenda for deletion of foot notes of SION A – 3627 and decided to defer consideration of the case for two weeks for wants of comments from the D/o IPP. Accordingly the case may be re-listed on 11.6.2008..

Directorate General of Foreign Trade
Ministry of Commerce & Industry, Maulana Azad Road, Udyog Bhawan New Delhi -110011

Para 4.7 Decision(DRAFT)

MEETING NUMBER : 9/83-ALC1/2008 **MEETING DATE** : 28.05.2008

1	Case No.: 601/21/82-ALC4/2007	Party Name:DUJODWALA PAPER CHEMICALS LTD	Meet No/Date:9/83-ALC1/2008 28.05.2008	Status: Case Deferred
	HQ File :01/82/050/01213/AM05/	RLA File :03/24/040/00366/AM05/	Lic.No/Date:0310270526 25.05.2004	Defer Date:25.06.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (PC.Div.)..Accordingly the case may be re-listed on 25.6.2008			

2	Case No.: 1/5/83-ALC1/2008	Party Name:COROMANDEL FERTILISER LTD	Meet No/Date:9/83-ALC1/2008 28.05.2008	Status: Case Deferred
	HQ File :01/83/050/00096/AM09/	RLA File :09/24/040/00064/AM05/	Lic.No/Date:0910018635 27.05.2004	Defer Date:25.06.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Ch.Div.)..Accordingly the case may be re-listed on 25.6.2008			

	Case No.: 1015/26/80-ALC2/2007	Party Name:BANCO PRODUCTS (INDIA) LIMITED	Meet No/Date:9/83-ALC1/2008 28.05.2008	Status: Case Rejected
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3	HQ File :01/80/050/00508/AM07/	RLA File :34/24/040/00075/AM07/	Lic.No/Date:3410016660 10.08.2006	Defer Date:
	Decision : The Committee considered the case as per agenda and decided to reject the case as the firm has not given reply of the deficiency letter issued by this office on 28.3.2008.			
	RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

4	Case No.:2/5/83-ALC1/2008	Party Name:ITC LIMITED	Meet No/Date:9/83-ALC1/2008 28.05.2008	Status:Case Deferred
	HQ File :01/83/050/00097/AM09/	RLA File :09/24/040/00408/AM06/	Lic.No/Date:0910027348 28.08.2006	Defer Date:25.06.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o IPP Accordingly the case may be re-listed on 25.6.2008..			

5	Case No.:18/31/82-ALC1/2006	Party Name:LIBERTY PHOSPHATE LIMITED	Meet No/Date:9/83-ALC1/2008 28.05.2008	Status:Case Deferred
	HQ File :01/82/050/00916/AM07/	RLA File :03/95/040/00738/AM07/	Lic.No/Date:0310399229 13.09.2006	Defer Date:25.06.2008
	Decision : The Committee considered the case as per agenda and noted that the DO to fertilizer is under issue and decided to defer consideration of the case for four weeks. Accordingly the case may be re-listed on 25.6.2008..			

6	Case No.:13/29/82-ALC1/2006	Party Name:INNOVASSYNTH TECHNOLOGIES (INDIA) LTD.	Meet No/Date:9/83-ALC1/2008 28.05.2008	Status:Case Rejected
	HQ File :01/82/050/00961/AM07/	RLA File :03/94/040/00603/AM07/	Lic.No/Date:0310400077 19.09.2006	Defer Date:
	Decision : The Committee considered the case as per agenda and decided to reject the case as the firm has not given reply of the deficiency letter issued by this office on 31.3.2008.			
	RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

7	Case No.: 28/29/82-ALC1/2006	Party Name:INNOVASSYNTH TECHNOLOGIES (INDIA) LTD.	Meet No/Date:9/83-ALC1/2008 28.05.2008	Status: Case Rejected
	HQ File :01/82/050/01009/AM07/	RLA File :03/94/040/00602/AM07/	Lic.No/Date:0310400932 25.09.2006	Defer Date:
	Decision :The Committee considered the case as per agenda and decided to reject the case as the firm has not given reply of the deficiency letter issued by this office on 31.3.2008. RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

8	Case No.: 68/36/82-ALC1/2006	Party Name:COOKSON INDIA PVT. LTD.	Meet No/Date:9/83-ALC1/2008 28.05.2008	Status: Case Deferred
	HQ File :01/82/050/01125/AM07/	RLA File :04/24/040/00136/AM07/	Lic.No/Date:0410084758 11.10.2006	Defer Date:25.06.2008
	Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o IPP Accordingly the case may be re-listed on 25.6.2008..			

9	Case No.: 27/40/82-ALC1/2006	Party Name:COOKSON INDIA PVT. LTD.	Meet No/Date:9/83-ALC1/2008 28.05.2008	Status: Case Deferred
	HQ File :01/82/050/01426/AM07/	RLA File :04/24/040/00328/AM07/	Lic.No/Date:0410086253 11.12.2006	Defer Date:25.06.2008
	Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o IPP Accordingly the case may be re-listed on 25.6.2008..			

10	Case No.: 4/43/80-ALC2/2006	Party Name:BANCO PRODUCTS (INDIA) LIMITED	Meet No/Date:9/83-ALC1/2008 28.05.2008	Status: Case Rejected
	HQ File :01/80/050/01038/AM07/	RLA File :34/24/040/00192/AM07/	Lic.No/Date:3410017563 11.12.2006	Defer Date:

10	Decision :The Committee considered the case as per agenda and decided to reject the case as the firm has not given reply of the deficiency letter issued by this office on 28.3.2008. RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.
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11	Case No.:14/46/82-ALC1/2006	Party Name:BALMER LA WRIE & CO LTD	Meet No/Date:9/83-ALC1/2008 28.05.2008	Status:Case Rejected
	HQ File :01/82/050/01560/AM07/	RLA File :04/24/040/00384/AM07/	Lic.No/Date:0410086889 12.01.2007	Defer Date:
	Decision :The Committee considered the case as per agenda and decided to reject the case as the firm has not given reply of the deficiency letter issued by this office on 28.3.2008. RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

12	Case No.:13/46/82-ALC1/2006	Party Name:BALMER LA WRIE & CO LTD	Meet No/Date:9/83-ALC1/2008 28.05.2008	Status:Case Rejected
	HQ File :01/82/050/01559/AM07/	RLA File :04/24/040/00383/AM07/	Lic.No/Date:0410086888 12.01.2007	Defer Date:
	Decision :The Committee considered the case as per agenda and decided to reject the case as the firm has not given reply of the deficiency letter issued by this office on 28.3.2008. RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

13	Case No.:18/46/82-ALC1/2006	Party Name:FLORALE (INDIA) PVT. LTD.,	Meet No/Date:9/83-ALC1/2008 28.05.2008	Status:Case Deferred
	HQ File :01/82/050/01580/AM07/	RLA File :07/24/040/00695/AM07/	Lic.No/Date:0710049625 18.01.2007	Defer Date:25.06.2008
	Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the MFPI. Accordingly the case may be re-listed on 25.6.2008..			

14	Case No.:1/8/87-ALC1/2007	Party Name:AJANTA OFFSET & PACKAGINGS LTD.	Meet No/Date:9/83-ALC1/2008 28.05.2008	Status:Case Rejected
	HQ File :01/87/050/01019/AM07/	RLA File :05/24/040/00934/AM07/	Lic.No/Date:0510199266 09.02.2007	Defer Date:
	Decision :The Committee considered the case as per agenda and decided to reject the case as the firm has not given reply of the deficiency letter issued by this office on 27.3.2008. RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

15	Case No.:924/21/82-ALC4/2007	Party Name:LAFFANS PETROCHEMICALS LTD.,	Meet No/Date:9/83-ALC1/2008 28.05.2008	Status:Case Rejected
	HQ File :01/82/050/01775/AM07/	RLA File :03/95/040/01475/AM07/	Lic.No/Date:0310422465 08.03.2007	Defer Date:
	Decision :The Committee considered the case as per agenda and decided to reject the case as the firm has not given reply of the deficiency letter issued by this office on 31.3.2008. RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

16	Case No.:11/3/83-ALC1/2007	Party Name:SPECTRUM INTERNATIONAL	Meet No/Date:9/83-ALC1/2008 28.05.2008	Status:Case Deferred
	HQ File :01/83/050/01347/AM07/	RLA File :03/95/040/01518/AM07/	Lic.No/Date:0310423322 15.03.2007	Defer Date:25.06.2008
	Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Deptt. of DC (SSI). Accordingly the case may be re-listed on 18.6.2008..			

	Case No.:482/24/83-ALC1/2007	Party Name:GUJARAT BORON DERIVATIVES PVT. LTD	Meet No/Date:9/83-ALC1/2008 28.05.2008	Status:Case Deferred
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17	HQ File :01/83/050/00008/AM08/	RLA File :34/24/040/00297/AM07/	Lic.No/Date:3410018451 30.03.2007	Defer Date:25.06.2008
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks . In this case DO has been issued by DDG. to Fertilizer. Accordingly the case may be re-listed on 25.6.2008				

18	Case No.:5/10/80-ALC2/2007	Party Name:BRAKEWEL AUTOMOTIVE COMPONENTS(I)P.LTD.	Meet No/Date:9/83-ALC1/2008 28.05.2008	Status:Case Deferred
	HQ File :01/80/050/00035/AM08/	RLA File :05/24/040/00030/AM08/	Lic.No/Date:0510202531 16.04.2007	Defer Date:25.06.2008
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks. In this case D/L is under issue. Accordingly the case may be re-listed on 25.6.2008..				

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Case No.:6/8/83-ALC1/2007	Party Name:MICRO INKS LTD.	Meet No/Date:9/83-ALC1/2008 28.05.2008	Status:Case Approved
HQ File :01/83/050/00193/AM08/	RLA File :03/95/040/00022/AM08/	Lic.No/Date:0310427926 25.04.2007	Defer Date:
Decision : The Committee considered the case as per agenda and in the light of written comments of Deptt. of C&PC (Chem Division) forwarded vide their U.O. No. 46011/188/2005/PC-II dated 26.5.2008 and decided to approve this case as under:-			
Item of Export	Qty	Item of Import	Qty
Adhesion Promoter containing 62+/- 1% Tetra Isopropyl Titanate and 27+/-1% Butanol	1 MT.	1. Butanol 2. Tetra Isopropyl Titanate 3. Isopropanol	0.2786 MT 0.6302 MT 0.1100 MT
RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

20	Case No.: 30/19/83-ALC1/2007	Party Name:VIC INDUSTRIES,	Meet No/Date:9/83-ALC1/2008 28.05.2008	Status: Case Deferred
	HQ File :01/83/050/00321/AM08/	RLA File :17/24/040/00018/AM08/	Lic.No/Date:1710001645 15.05.2007	Defer Date:25.06.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (PC.Div.)..Accordingly the case may be re-listed on 25.6.2008..			

21	Case No.: 1/11/80-ALC2/2007	Party Name:MONTEX GLASS FIBRE IND PVT LTD	Meet No/Date:9/83-ALC1/2008 28.05.2008	Status: Case Deferred
	HQ File :01/80/050/00104/AM08/	RLA File :03/95/040/00129/AM08/	Lic.No/Date:0310429592 16.05.2007	Defer Date:25.06.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o IPP Accordingly the case may be re-listed on 25.6.2008..			

22	Case No.: 41/19/83-ALC1/2007	Party Name:APURVA BUILD CARE TECHNOLOGIES PVT. LTD.	Meet No/Date:9/83-ALC1/2008 28.05.2008	Status: Case Deferred
	HQ File :01/83/050/00473/AM08/	RLA File :03/94/040/01484/AM07/	Lic.No/Date:0310431194 31.05.2007	Defer Date:25.06.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (PC.Div.)..Accordingly the case may be re-listed on 25.6.2008..			

23	Case No.: 19/22/83-ALC1/2007	Party Name:AJANTA OFFSET & PACKAGINGS LTD.	Meet No/Date:9/83-ALC1/2008 28.05.2008	Status: Case Deferred
	HQ File :01/83/050/00522/AM08/	RLA File :05/24/040/00203/AM08/	Lic.No/Date:0510204897 14.06.2007	Defer Date:25.06.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of reply to the letter dt. 16.5.2008 from the firm. Accordingly the case may be re-listed on 18.6.2008..			

24	Case No.:336/23/85-ALC3/2007	Party Name:AIMEE BAJAJ INTERNATIONAL	Meet No/Date:9/83-ALC1/2008 28.05.2008	Status:Case Deferred
	HQ File :01/85/050/00039/AM08/	RLA File :05/24/040/00204/AM08/	Lic.No/Date:0510205001 15.06.2007	Defer Date:25.06.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Deptt. of DC (SSI). Accordingly the case may be re-listed on 18.6.2008..			

25	Case No.:71/19/83-ALC1/2007	Party Name:ASSOCIATE EXPORTS,	Meet No/Date:9/83-ALC1/2008 28.05.2008	Status:Case Deferred
	HQ File :01/83/050/00597/AM08/	RLA File :03/94/040/00239/AM08/	Lic.No/Date:0310432998 18.06.2007	Defer Date:25.06.2008
	Decision : The Committee considered the case as per agenda and noted that policy clarification is awaited from PC-III and decided defer consideration of the case for four weeks...Accordingly the case may be re-listed on 25.6.2008..			

26	Case No.:114/19/83-ALC1/2007	Party Name:HIKAL LIMITED	Meet No/Date:9/83-ALC1/2008 28.05.2008	Status:Case Deferred
	HQ File :01/83/050/00740/AM08/	RLA File :03/94/040/00280/AM08/	Lic.No/Date:0310433487 22.06.2007	Defer Date:25.06.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 25.6.2008			

27	Case No.:763/24/83-ALC1/2007	Party Name:GUJARAT BORON DERIVATIVES PVT. LTD	Meet No/Date:9/83-ALC1/2008 28.05.2008	Status:Case Deferred
	HQ File :01/83/050/00697/AM08/	RLA File :34/24/040/00058/AM08/	Lic.No/Date:3410019175 11.07.2007	Defer Date:25.06.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o Fertilizer. Accordingly the case may be re-listed on 25.6.2008			

28	Case No.:131/19/83-ALC1/2007	Party Name:LAFFANS PETROCHEMICALS LTD.,	Meet No/Date:9/83-ALC1/2008 28.05.2008	Status:Case Deferred
	HQ File :01/83/050/00827/AM08/	RLA File :03/95/040/00219/AM08/	Lic.No/Date:0310437236 24.07.2007	Defer Date:25.06.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (PC.Div.). Accordingly the case may be re-listed on 25.6.2008			

29	Case No.:884/24/83-ALC1/2007	Party Name:SANSON CHEMICAL INDUSTRIES	Meet No/Date:9/83-ALC1/2008 28.05.2008	Status:Case Deferred
	HQ File :01/83/050/00889/AM08/	RLA File :10/24/040/00078/AM08/	Lic.No/Date:1010027084 06.08.2007	Defer Date:25.06.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 25.6.2008			

30	Case No.:60/28/80-ALC2/2007	Party Name:GEM DIAMOND PRODUCTS	Meet No/Date:9/83-ALC1/2008 28.05.2008	Status:Case Deferred
	HQ File :01/80/050/00460/AM08/	RLA File :03/94/040/00609/AM08/	Lic.No/Date:0310444042 24.09.2007	Defer Date:25.06.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments. and also decided to issue reminder to Min. of SSI and Min. of Commerce. Accordingly the case may be re-listed on 25.6.2008..			

31	Case No.:19/26/85-ALC3/2007	Party Name:INDIAN EMPORIUM	Meet No/Date:9/83-ALC1/2008 28.05.2008	Status:Case Approved
	HQ File :01/85/050/00087/AM08/	RLA File :10/24/040/00114/AM08/	Lic.No/Date:1010027407 24.09.2007	Defer Date:
	Decision : The Committee considered the case as per agenda and in the light of written comments of Deptt. of C&PC (Chem Division) forwarded vide their U.O. No. 46011/28/2007/PC-II dated 20.4.2007 and decided to approve this case as under:-			

Item of Export	Qty	Item of Import	Qty
PVC Backed Coir Mats and Matting in various cut sizes	1 Sq. Mtr.	Relevant PVC Backed Coir Matting in Roll Form.	1.03 Sq. Mtr.

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

32	Case No.:58/29/83-ALC1/2007	Party Name:HILLWOOD FURNITURE PRIVATE LIMITED	Meet No/Date:9/83-ALC1/2008 28.05.2008	Status:Case Deferred
	HQ File :01/83/050/01323/AM08/	RLA File :10/24/040/00124/AM08/	Lic.No/Date:1010027606 10.10.2007	Defer Date:25.06.2008
	Decision : The Committee considered the case as per agenda and noted that policy clarification is awaited from PC-III and decided defer consideration of the case for four weeks...Accordingly the case may be re-listed on 25.6.2008..			

33	Case No.:32/32/83-ALC1/2007	Party Name:GRAND ORGANICS PVT.LTD.	Meet No/Date:9/83-ALC1/2008 28.05.2008	Status:Case Approved
	HQ File :01/83/050/01454/AM08/	RLA File :17/24/040/00081/AM08/	Lic.No/Date:1710001793 30.10.2007	Defer Date:
	Decision : The Committee considered the case as per agenda and in the light of written comments of Deptt. of C&PC (Chem Division) forwarded vide their U.O. No. 14010/140/2004/Ch.II dated 27.5.2008 and decided to approve this case as under:-			
	Item of Export	Qty	Item of Import	Qty
	Product-OD/27 AF Propyethylene Glycol Lauryl Myristyl Ether	1 kg.	1. Lauryl Myristyl Alcohol 2. Propylene Oxide 3. Ethylene Oxide	0.279 kg. 0.337 kg. 0.383 kg.
	RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

34	Case No.:1/9/83-ALC1/2008	Party Name:ACMECHEM LTD.	Meet No/Date:9/83-ALC1/2008 28.05.2008	Status:Case Deferred
	HQ File :01/83/050/00173/AM09/	RLA File :02/24/040/00213/AM08/	Lic.No/Date:0210105952 13.11.2007	Defer Date:25.06.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Min. of steel and also decided to issue reminder to Min. of Mines. Accordingly the case may be re-listed on 25.6.2008..			

35	Case No.:2/9/83-ALC1/2008	Party Name:UNIVERSAL OLEORESINS	Meet No/Date:9/83-ALC1/2008 28.05.2008	Status:Case Deferred
	HQ File :01/83/050/00174/AM09/	RLA File :10/24/040/00129/AM08/	Lic.No/Date:1010027923 16.11.2007	Defer Date:25.06.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from Spices Board. Accordingly the case may be re-listed on 25.6.2008..			

36	Case No.:3/51/83-ALC1/2007	Party Name:SCHENCK PROCESS INDIA LTD.	Meet No/Date:9/83-ALC1/2008 28.05.2008	Status:Case Deferred
	HQ File :01/83/050/02037/AM08/	RLA File :05/24/040/00623/AM08/	Lic.No/Date:0510212444 23.11.2007	Defer Date:25.06.2008
	Decision : The Committee considered the case as per agenda and noted that ITC of export product is not correct and decided to refer back to RLA for correction in ITC no. and copy to firm and decided to defer consideration of the case for four weeks. Accordingly the case may be re-listed on 25.6.2008..			

37	Case No.:3/9/83-ALC1/2008	Party Name:SYNTHITE INDUSTRIAL CHEMICALS LTD	Meet No/Date:9/83-ALC1/2008 28.05.2008	Status:Case Deferred
	HQ File :01/83/050/00175/AM09/	RLA File :10/24/040/00151/AM08/	Lic.No/Date:1010028078 05.12.2007	Defer Date:25.06.2008

Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from Spices Board. Accordingly the case may be re-listed on 25.6.2008..

38	Case No.:174/39/83-ALC1/2007	Party Name:IDEAL CURES PVT. LTD.	Meet No/Date:9/83-ALC1/2008 28.05.2008	Status:Case Approved
	HQ File :01/83/050/01753/AM08/	RLA File :03/94/040/00732/AM08/	Lic.No/Date:0310453738 12.12.2007	Defer Date:
	Decision : The Committee considered the case as per agenda and in the light of written comments of Deptt. of C&PC (Chem Division) forwarded vide their U.O. No. 46011/106/2003/Ch.III dated 4.4.2006 and decided to approve this case as under:-			
	Item of Export	Qty	Item of Import	Qty
	Instacoat EN II (containing 73% Methacrylic acid Copolymer, 12% DEP and 14% Titanium Dioxide	1000 kg.	1. Methacrylic acid Copolymer 2. Diethyl Phthalate 3. Titanium Dioxide	744.60 kg. 122.40 kg. 142.80 kg.
	RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

39	Case No.:157/39/83-ALC1/2007	Party Name:ESTEEM INDUSTRIES PVT. LTD,	Meet No/Date:9/83-ALC1/2008 28.05.2008	Status:Case Approved
	HQ File :01/83/050/01736/AM08/	RLA File :17/24/040/00115/AM08/	Lic.No/Date:1710001863 13.12.2007	Defer Date:
	Decision : The Committee considered the case as per agenda and in the light of written comments of Deptt. of C&PC (Chem Division) forwarded vide their U.O. No. 14010/151/2004/Ch.III dated 22.5.2008 and decided to approve this case as under:-			
	Item of Export	Qty	Item of Import	Qty
	DGP-02	1 kg.	1. Stearic Acid	0.763 kg.

Diethylene Glycol Monopalmito Stearate		2. Ethylene Oxide	0.236 kg.
RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

40	Case No.: 8/9/83-ALC1/2008	Party Name:NICHOLAS PIRAMAL INDIA LTD.	Meet No/Date:9/83-ALC1/2008 28.05.2008	Status: Transferred to Different Section
	HQ File :01/83/050/00180/AM09/	RLA File :03/95/040/00868/AM08/	Lic.No/Date:0310454138 14.12.2007	Defer Date:28.05.2008
	Decision : The Committee considered the case as per agenda and decided to transfer the case to NC-III (DES-III) as the export product is pharma item.			

41	Case No.: 9/9/83-ALC1/2008	Party Name:UNITED PHOSPHORUS LTD.	Meet No/Date:9/83-ALC1/2008 28.05.2008	Status: Case Deferred
	HQ File :01/83/050/00181/AM09/	RLA File :03/95/040/00913/AM08/	Lic.No/Date:0310454209 17.12.2007	Defer Date:25.06.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Min. of steel and also decided to issue reminder to Min. of Mines. Accordingly the case may be re-listed on 25.6.2008..			

42	Case No.: 23/9/83-ALC1/2008	Party Name:UNITED PHOSPHORUS LTD.	Meet No/Date:9/83-ALC1/2008 28.05.2008	Status: Case Deferred
	HQ File :01/83/050/00195/AM09/	RLA File :03/95/040/00912/AM08/	Lic.No/Date:0310454218 17.12.2007	Defer Date:25.06.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 25.6.2008..			

43	Case No.: 2/48/83-ALC1/2007	Party Name:GALAXY SURFACTANTS LTD.,	Meet No/Date:9/83-ALC1/2008 28.05.2008	Status: Case Approved
	HQ File :01/83/050/02028/AM08/	RLA File :03/94/040/00948/AM08/	Lic.No/Date:0310455201 26.12.2007	Defer Date:
	Decision : The Committee considered the case as per agenda and in the light of written comments of Deptt. of C&PC (Chem Division) forwarded vide their U.O. No. 14010/94/2006/Ch.III dated 7.5.2008 and decided to approve this case as under:-			
	Item of Export	Qty	Item of Import	Qty
	Lauryl Alcohol 3 moles ethoxylates	1 kg.	1. Lauryl Alcohol 2. Ethylene Oxide	0.596 kg. 0.409 kg.
	RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

44	Case No.: 7/1/83-ALC1/2008	Party Name:IDEAL CURES PVT. LTD.	Meet No/Date:9/83-ALC1/2008 28.05.2008	Status: Case Approved
	HQ File :01/83/050/02081/AM08/	RLA File :03/94/040/00972/AM08/	Lic.No/Date:0310455626 28.12.2007	Defer Date:
	Decision : The Committee considered the case as per agenda and in the light of written comments of Deptt. of C&PC (Chem Division) forwarded vide their U.O. No. 46011/106/2003/Ch.III dated 4.4.2006 and decided to approve this case as under:-			
	Item of Export	Qty	Item of Import	Qty
	Instacoat EN II (containing 73% Methacrylic acid Copolymer, 12% DEP and 14% Titanium Dioxide	1000 kg.	1. Methacrylic acid Copolymer 2. Diethyl Phthalate 3. Titanium Dioxide	744.60 kg. 122.40 kg. 142.80 kg.
	RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

45	Case No.:5/1/83-ALC1/2008	Party Name:CROPNOSYS (INDIA) PRIVATE LIMITED	Meet No/Date:9/83-ALC1/2008 28.05.2008	Status:Case Deferred
	HQ File :01/83/050/02079/AM08/	RLA File :03/94/040/00960/AM08/	Lic.No/Date:0310456244 02.01.2008	Defer Date:25.06.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 25.6.2008..			

46	Case No.:14/1/83-ALC1/2008	Party Name:ARTEK SURFIN CHEMICALS LIMITED.	Meet No/Date:9/83-ALC1/2008 28.05.2008	Status:Case Deferred
	HQ File :01/83/050/02088/AM08/	RLA File :03/94/040/00946/AM08/	Lic.No/Date:0310456108 02.01.2008	Defer Date:25.06.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 25.6.2008..			

47	Case No.:4/9/83-ALC1/2008	Party Name:SYNTHITE INDUSTRIAL CHEMICALS LTD	Meet No/Date:9/83-ALC1/2008 28.05.2008	Status:Case Deferred
	HQ File :01/83/050/00176/AM09/	RLA File :10/24/040/00164/AM08/	Lic.No/Date:1010028346 03.01.2008	Defer Date:25.06.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from Spices Board. Accordingly the case may be re-listed on 25.6.2008..			

	Case No.:2/1/83-ALC1/2008	Party Name:FIBRE FOILS LIMITED,	Meet No/Date:9/83-ALC1/2008 28.05.2008	Status:Case Deferred
	HQ File :01/83/050/02076/AM08/	RLA File :03/94/040/00646/AM08/	Lic.No/Date:0310456817 08.01.2008	Defer Date:25.06.2008
	Decision : The Committee considered the case as per agenda. The representative of DIPP present in the meeting and on the			

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basis of written comments dt. 28.5.2008 offered by him the Committee decided to call for the following information from the firm as under:-

1. Net content of each import item in export.
2. Type of plastic and plastic cid.
3. % solid content of adhesive and type of adhesive.
4. wastage in each import item and justification for the same.

Accordingly the case may be re-listed on 25.6.2008.

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Case No.:12/1/83-ALC1/2008	Party Name:ESKAY FINE CHEMICALS	Meet No/Date:9/83-ALC1/2008 28.05.2008	Status:Case Deferred
HQ File :01/83/050/02086/AM08/	RLA File :03/94/040/01001/AM07/	Lic.No/Date:0310456990 08.01.2008	Defer Date:25.06.2008
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 25.6.2008..			

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Case No.:21/1/83-ALC1/2008	Party Name:BAJAJ STEEL INDUSTRIES LIMITED	Meet No/Date:9/83-ALC1/2008 28.05.2008	Status:Case Approved
HQ File :01/83/050/02095/AM08/	RLA File :03/94/040/00968/AM08/	Lic.No/Date:0310457208 09.01.2008	Defer Date:
Decision : The Committee considered the case as per agenda and in the light of written comments of Deptt. of C&PC (Chem Division) forwarded vide their U.O. No. 46011/51/2005/Ch.III dated 14.11.2007 and decided to approve this case on repeat basis as under:-			
Item of Export	Qty	Item of Import	Qty
White Coloured Master Batch – Plast High Mix (containing 23.5% LLDPE and 76.5% Calcium Carbonate	1 kg.	1. HDPE Granules (Moulding Grade) 2. Calcium Carbonate	0.2420 kg. 0.7879 kg.

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

51	Case No.:11/9/83-ALC1/2008	Party Name:SYNTHITE INDUSTRIAL CHEMICALS LTD	Meet No/Date:9/83-ALC1/2008 28.05.2008	Status:Case Deferred
	HQ File :01/83/050/00183/AM09/	RLA File :10/24/040/00165/AM08/	Lic.No/Date:1010028446 10.01.2008	Defer Date:25.06.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from Spices Board. Accordingly the case may be re-listed on 25.6.2008			

52	Case No.:3/1/83-ALC1/2008	Party Name:PIDILITE INDUSTRIES LIMITED	Meet No/Date:9/83-ALC1/2008 28.05.2008	Status:Case Approved
	HQ File :01/83/050/02077/AM08/	RLA File :03/95/040/00557/AM08/	Lic.No/Date:0310457327 10.01.2008	Defer Date:
	Decision : The Committee considered the case as per agenda and in the light of written comments of Deptt. of C&PC (Chem Division) forwarded vide their U.O. No. 46011/43/2006/PC-II dated 27.4.2006 and decided to approve this case on repeat basis as under:-			
	Item of Export	Qty	Item of Import	Qty
	Fevicol Superglue (Cynoacrylate Adhesive with 100% solid content) in small packs upto 3gm/piece	1 kg.	Relevant Cynoacrylate adhesive	1.05 kg./Kg. content in the export product
	RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE			

	Case No.:19/1/83-ALC1/2008	Party Name:ALCHEM INNOVATIVES	Meet No/Date:9/83-ALC1/2008 28.05.2008	Status:Case Approved
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HQ File :01/83/050/02093/AM08/	RLA File :03/94/040/01022/AM08/	Lic.No/Date:0310457505 11.01.2008	Defer Date:
Decision : The Committee considered the case as per agenda and in the light of written comments of Deptt. of C&PC (Chem Division) forwarded vide their U.O. No. 14010/32/2005/Ch.II dated 14.5.2008 and decided to approve this case on repeat basis as under:-			
Item of Export	Qty	Item of Import	Qty
Potassium Nitrite	1 kg.	1. Sodium Nitrite 2. Potassium Carbonate	0.857 kg. 0.858 kg.
RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE			

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Case No.:10/9/83-ALC1/2008	Party Name:UNIVERSAL OLEORESINS	Meet No/Date:9/83-ALC1/2008 28.05.2008	Status:Case Deferred
HQ File :01/83/050/00182/AM09/	RLA File :10/24/040/00168/AM08/	Lic.No/Date:1010028512 15.01.2008	Defer Date:25.06.2008
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from Spices Board. Accordingly the case may be re-listed on 25.6.2008			

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Case No.:1/44/83-ALC1/2007	Party Name:ESTEEM INDUSTRIES PVT. LTD,	Meet No/Date:9/83-ALC1/2008 28.05.2008	Status:Case Approved
HQ File :01/83/050/01795/AM08/	RLA File :17/24/040/00134/AM08/	Lic.No/Date:1710001888 16.01.2008	Defer Date:
Decision : The Committee considered the case as per agenda and in the light of written comments of Deptt. of C&PC (Chem Division) forwarded vide their U.O. No. 14010/11/2007/Ch.II dated 2.1.2008 and decided to approve this case as under:-			
Item of Export	Qty	Item of Import	Qty

Oleyl Cetyl Alcohol 25 moles Ethoxylate	1 kg.	Oleyl Cetyl Alcohol Ethylene Oxide	0.197 kg. 0.802 kg.
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RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

56	Case No.:20/1/83-ALC1/2008	Party Name:ARTEK SURFIN CHEMICALS LIMITED.	Meet No/Date:9/83-ALC1/2008 28.05.2008	Status:Case Deferred
	HQ File :01/83/050/02094/AM08/	RLA File :03/94/040/01013/AM08/	Lic.No/Date:0310457928 17.01.2008	Defer Date:25.06.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 25.6.2008			

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Case No.:10/44/83-ALC1/2007	Party Name:ESTEEM INDUSTRIES PVT. LTD,	Meet No/Date:9/83-ALC1/2008 28.05.2008	Status:Case Approved
HQ File :01/83/050/01804/AM08/	RLA File :17/24/040/00136/AM08/	Lic.No/Date:1710001906 22.01.2008	Defer Date:
Decision : The Committee considered the case as per agenda and in the light of written comments of Deptt. of C&PC (Chem Division) forwarded vide their U.O. No. 14010/151/2004/Ch.III dated 22.5.2008 and decided to approve this case as under:-			
Item of Export	Qty	Item of Import	Qty
Esteem – 27 – AI (Degreassing) Lauryl Myristyl Alcohol 9 moles ethoxylate	1 kg.	1. Lauryl Myristyl Alcohol 2. Ethylene Oxide	0.329 kg. 0.680 kg.
RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE			

58	Case No.:18/1/83-ALC1/2008	Party Name:BILAG INDUSTRIES PVT. LTD.,	Meet No/Date:9/83-ALC1/2008 28.05.2008	Status:Case Deferred
	HQ File :01/83/050/02092/AM08/	RLA File :03/94/040/01070/AM08/	Lic.No/Date:0310458791 23.01.2008	Defer Date:25.06.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 25.6.2008			

59	Case No.:38/1/83-ALC1/2008	Party Name:RALLIS INDIA LIMITED	Meet No/Date:9/83-ALC1/2008 28.05.2008	Status:Case Deferred
	HQ File :01/83/050/02112/AM08/	RLA File :03/95/040/01047/AM08/	Lic.No/Date:0310458862 23.01.2008	Defer Date:25.06.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 25.6.2008			

60	Case No.:41/1/83-ALC1/2008	Party Name:RALLIS INDIA LIMITED	Meet No/Date:9/83-ALC1/2008 28.05.2008	Status:Case Deferred
	HQ File :01/83/050/02115/AM08/	RLA File :03/95/040/01038/AM08/	Lic.No/Date:0310458868 23.01.2008	Defer Date:25.06.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 25.6.2008			

61	Case No.:88/9/83-ALC1/2008	Party Name:ACMECHEM LTD.	Meet No/Date:9/83-ALC1/2008 28.05.2008	Status:Case Deferred
	HQ File :01/83/050/00260/AM09/	RLA File :02/24/040/00282/AM08/	Lic.No/Date:0210108495 24.01.2008	Defer Date:25.06.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 25.6.2008			

62	Case No.:10/1/83-ALC1/2008	Party Name:PUBLICITY PRINTERS	Meet No/Date:9/83-ALC1/2008 28.05.2008	Status:Case Deferred
	HQ File :01/83/050/02084/AM08/	RLA File :03/95/040/01069/AM08/	Lic.No/Date:0310459037 24.01.2008	Defer Date:25.06.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of reply to the D/L dt. 19.5.2008 from the firm. Accordingly the case may be re-listed on 18.6.2008..			

63	Case No.:17/1/83-ALC1/2008	Party Name:DEVASHISH POLYMERS PVT. LTD.	Meet No/Date:9/83-ALC1/2008 28.05.2008	Status:Case Deferred
	HQ File :01/83/050/02091/AM08/	RLA File :03/94/040/01061/AM08/	Lic.No/Date:0310458963 24.01.2008	Defer Date:25.06.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (PC.Div.)..Accordingly the case may be re-listed on 25.6.2008..			

64	Case No.:16/1/83-ALC1/2008	Party Name:BAJAJ STEEL INDUSTRIES LIMITED	Meet No/Date:9/83-ALC1/2008 28.05.2008	Status:Case Deferred
	HQ File :01/83/050/02090/AM08/	RLA File :03/94/040/01000/AM08/	Lic.No/Date:0310459317 28.01.2008	Defer Date:25.06.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (PC.Div.)..Accordingly the case may be re-listed on 25.6.2008..			

65	Case No.:43/1/83-ALC1/2008	Party Name:SMI COATED PRODUCTS PVT. LTD.	Meet No/Date:9/83-ALC1/2008 28.05.2008	Status:Case Deferred
	HQ File :01/83/050/02117/AM08/	RLA File :03/95/040/01076/AM08/	Lic.No/Date:0310459437 29.01.2008	Defer Date:25.06.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of reply to the D/L dt. 16.5.2008 from the firm. Accordingly the case may be re-listed on 25.6.2008..			

66	Case No.:28/1/83-ALC1/2008	Party Name:VVF LIMITED,	Meet No/Date:9/83-ALC1/2008 28.05.2008	Status:Case Deferred
	HQ File :01/83/050/02102/AM08/	RLA File :03/95/040/01083/AM08/	Lic.No/Date:0310460265 06.02.2008	Defer Date:25.06.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of reply to the D/L dt. 16.5.2008 from the firm. Accordingly the case may be re-listed on 25.6.2008..			

67	Case No.:26/51/83-ALC1/2007	Party Name:SIMPLEX INFRASTRUCTURES LIMITED	Meet No/Date:9/83-ALC1/2008 28.05.2008	Status:Case Rejected
	HQ File :01/83/050/02060/AM08/	RLA File :09/24/040/00444/AM08/	Lic.No/Date:0910032894 06.02.2008	Defer Date:
	Decision : The Committee considered the case as per agenda and noted the ITC HS no. 68109990 of export product is not correct and decided to refer back to RLA and copy to firm for correcction in licence. The committee has decided to inform the firm and close the case.			

68	Case No.:12/9/83-ALC1/2008	Party Name:SYNTHITE INDUSTRIAL CHEMICALS LTD	Meet No/Date:9/83-ALC1/2008 28.05.2008	Status:Case Deferred
	HQ File :01/83/050/00184/AM09/	RLA File :10/24/040/00180/AM08/	Lic.No/Date:1010028788 12.02.2008	Defer Date:25.06.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from Spices Board. Accordingly the case may be re-listed on 25.6.2008			

69	Case No.:13/9/83-ALC1/2008	Party Name:SYNTHITE INDUSTRIAL CHEMICALS LTD	Meet No/Date:9/83-ALC1/2008 28.05.2008	Status:Case Deferred
	HQ File :01/83/050/00185/AM09/	RLA File :10/24/040/00175/AM08/	Lic.No/Date:1010028797 13.02.2008	Defer Date:25.06.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from Spices Board. Accordingly the case may be re-listed on 25.6.2008			

70	Case No.: 64/1/83-ALC1/2008	Party Name:SHOGUN ORGANICS LIMITED	Meet No/Date:9/83-ALC1/2008 28.05.2008	Status: Case Deferred
	HQ File :01/83/050/02138/AM08/	RLA File :03/95/040/01005/AM08/	Lic.No/Date:0310460907 13.02.2008	Defer Date:25.06.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 25.6.2008			

71	Case No.: 62/1/83-ALC1/2008	Party Name:NOCIL LIMITED	Meet No/Date:9/83-ALC1/2008 28.05.2008	Status: Case Deferred
	HQ File :01/83/050/02136/AM08/	RLA File :03/95/040/00982/AM08/	Lic.No/Date:0310461509 18.02.2008	Defer Date:25.06.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of reply from the firm to the D/L dt. 12.5.2008 issued by Deptt. of C&PC (Ch.Div.). Accordingly the case may be re-listed on 25.6.2008.			

72	Case No.: 63/1/83-ALC1/2008	Party Name:NOCIL LIMITED	Meet No/Date:9/83-ALC1/2008 28.05.2008	Status: Case Deferred
	HQ File :01/83/050/02137/AM08/	RLA File :03/95/040/00981/AM08/	Lic.No/Date:0310461506 18.02.2008	Defer Date:25.06.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of reply from the firm to the D/L dt. 12.5.2008 issued by Deptt. of C&PC (Ch.Div.). Accordingly the case may be re-listed on 25.6.2008.			

73	Case No.: 68/1/83-ALC1/2008	Party Name:HENKEL CAC PRIVATE LIMITED	Meet No/Date:9/83-ALC1/2008 28.05.2008	Status: Case Deferred
	HQ File :01/83/050/02142/AM08/	RLA File :03/94/040/01142/AM08/	Lic.No/Date:0310461443 18.02.2008	Defer Date:25.06.2008

Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (PC.Div.)..Accordingly the case may be re-listed on 25.6.2008..

74	Case No.:5/9/83-ALC1/2008	Party Name:SHIVALIK INDUSTRIES	Meet No/Date:9/83-ALC1/2008 28.05.2008	Status:Case Deferred
	HQ File :01/83/050/00177/AM09/	RLA File :08/24/040/00245/AM08/	Lic.No/Date:0810070214 19.02.2008	Defer Date:25.06.2008
	Decision : The Committee considered the case as per agenda and decided to write to NIC for data and defer consideration of the case for four weeks. Accordingly the case may be re-listed on 25.6.2008.			

75	Case No.:24/9/83-ALC1/2008	Party Name:KANCOR INGREDIENTS LIMITED	Meet No/Date:9/83-ALC1/2008 28.05.2008	Status:Case Deferred
	HQ File :01/83/050/00196/AM09/	RLA File :10/24/040/00195/AM08/	Lic.No/Date:1010028874 20.02.2008	Defer Date:25.06.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from Spices Board. Accordingly the case may be re-listed on 25.6.2008..			

76	Case No.:32/1/83-ALC1/2008	Party Name:VINOD AGENCIES	Meet No/Date:9/83-ALC1/2008 28.05.2008	Status:Case Deferred
	HQ File :01/83/050/02106/AM08/	RLA File :03/95/040/01151/AM08/	Lic.No/Date:0310462022 21.02.2008	Defer Date:25.06.2008
	Decision : The Committee considered the case as per agenda and noted that policy clarification is awaited from PC-III and decided defer consideration of the case for four weeks...Accordingly the case may be re-listed on 25.6.2008..			

77	Case No.:50/1/83-ALC1/2008	Party Name:PIDILITE INDUSTRIES LIMITED	Meet No/Date:9/83-ALC1/2008 28.05.2008	Status:Case Deferred
	HQ File :01/83/050/02124/AM08/	RLA File :03/95/040/00412/AM08/	Lic.No/Date:0310462236 22.02.2008	Defer Date:25.06.2008

Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (PC.Div.)..Accordingly the case may be re-listed on 25.6.2008..

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Case No.:51/1/83-ALC1/2008	Party Name:PIDILITE INDUSTRIES LIMITED	Meet No/Date:9/83-ALC1/2008 28.05.2008	Status:Case Approved
HQ File :01/83/050/02125/AM08/	RLA File :03/95/040/00359/AM08/	Lic.No/Date:0310462174 22.02.2008	Defer Date:
Decision : The Committee considered the case as per agenda and in the light of written comments of Deptt. of C&PC (Chem Division) forwarded vide their U.O. No. 46011/43/2006/PC-II dated 27.4.2006 and decided to approve this case on repeat basis as under:-			
Item of Export	Qty	Item of Import	Qty
Fevicol Superglue (Cynoacrylate Adhesive with 100% solid content) in small packs upto 3gm/piece	1 kg.	Relevant Cynoacrylate adhesive	1.05 kg./kg content in the export product
RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE			

79	Case No.: 25/9/83-ALC1/2008	Party Name:SYNTHITE INDUSTRIAL CHEMICALS LTD	Meet No/Date:9/83-ALC1/2008 28.05.2008	Status: Case Deferred
	HQ File :01/83/050/00197/AM09/	RLA File :10/24/040/00185/AM08/	Lic.No/Date:1010028904 25.02.2008	Defer Date:25.06.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from Spices Board. Accordingly the case may be re-listed on 25.6.2008			

	Case No.: 26/9/83-ALC1/2008	Party Name:SYNTHITE INDUSTRIAL CHEMICALS LTD	Meet No/Date:9/83-ALC1/2008 28.05.2008	Status: Case Deferred
	HO File :01/83/050/00198/AM09/	RLA File :10/24/040/00184/AM08/	Lic No/Date:1010028902	Defer

80			25.02.2008	Date:25.06.2008
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from Spices Board. Accordingly the case may be re-listed on 25.6.2008				

81	Case No.: 27/9/83-ALC1/2008	Party Name:SYNTHITE INDUSTRIAL CHEMICALS LTD	Meet No/Date:9/83-ALC1/2008 28.05.2008	Status: Case Deferred
	HQ File :01/83/050/00199/AM09/	RLA File :10/24/040/00183/AM08/	Lic.No/Date:1010028901 25.02.2008	Defer Date:25.06.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from Spices Board. Accordingly the case may be re-listed on 25.6.2008..			

82	Case No.: 33/1/83-ALC1/2008	Party Name:HI-TECH INKS PVT.LTD.	Meet No/Date:9/83-ALC1/2008 28.05.2008	Status: Case Deferred
	HQ File :01/83/050/02107/AM08/	RLA File :03/94/040/01213/AM08/	Lic.No/Date:0310462773 26.02.2008	Defer Date:25.06.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of reply to the D/L dt. 19.5.2008 from the firm. Accordingly the case may be re-listed on 25.6.2008..			

83	Case No.: 34/1/83-ALC1/2008	Party Name:HI-TECH INKS PVT.LTD.	Meet No/Date:9/83-ALC1/2008 28.05.2008	Status: Case Deferred
	HQ File :01/83/050/02108/AM08/	RLA File :03/94/040/01214/AM08/	Lic.No/Date:0310462779 26.02.2008	Defer Date:25.06.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of reply to the D/L dt. 19.5.2008 from the firm. Accordingly the case may be re-listed on 25.6.2008..			

	Case No.: 57/1/83-ALC1/2008	Party Name:PIDILITE INDUSTRIES LIMITED	Meet No/Date:9/83-ALC1/2008 28.05.2008	Status: Case Deferred
	HQ File :01/83/050/02131/AM08/	RLA File :03/95/040/00609/AM08/	Lic.No/Date:0310462576	Defer

84		26.02.2008	Date:25.06.2008
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 25.6.2008			

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Case No.:61/9/83-ALC1/2008	Party Name:CLARIANT CHEMICALS [INDIA] LTD	Meet No/Date:9/83-ALC1/2008 28.05.2008	Status:Case Approved								
HQ File :01/83/050/00233/AM09/	RLA File :03/94/040/01205/AM08/	Lic.No/Date:0310462967 27.02.2008	Defer Date:								
Decision : The Committee considered the case as per agenda and in the light of written comments of Deptt. of C&PC (Chem Division) forwarded vide their U.O. No. 14010/207/2002/Ch.III dated 28.5.2008 and decided to approve this case as under:-											
<table><tr><td>Item of Export</td><td>Qty</td><td>Item of Import</td><td>Qty</td></tr><tr><td>Synthetic Tanning Agent Vernatan R 7 containing Dicyandiamide Formaldehyde Resin 16-17% Sulfited Dicyandiamide Formaldehyde Resin 16-17% Calcium Ligno Solfonate 9.3% Min.</td><td>1 kg.</td><td>1. Dicyandiamide 2. Calcium Ligno Solfonate</td><td>0.115 kg. 0.093 kg.</td></tr></table>				Item of Export	Qty	Item of Import	Qty	Synthetic Tanning Agent Vernatan R 7 containing Dicyandiamide Formaldehyde Resin 16-17% Sulfited Dicyandiamide Formaldehyde Resin 16-17% Calcium Ligno Solfonate 9.3% Min.	1 kg.	1. Dicyandiamide 2. Calcium Ligno Solfonate	0.115 kg. 0.093 kg.
Item of Export	Qty	Item of Import	Qty								
Synthetic Tanning Agent Vernatan R 7 containing Dicyandiamide Formaldehyde Resin 16-17% Sulfited Dicyandiamide Formaldehyde Resin 16-17% Calcium Ligno Solfonate 9.3% Min.	1 kg.	1. Dicyandiamide 2. Calcium Ligno Solfonate	0.115 kg. 0.093 kg.								
RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE											

86	Case No.: 14/9/83-ALC1/2008	Party Name:SYNTHITE INDUSTRIAL CHEMICALS LTD	Meet No/Date:9/83-ALC1/2008 28.05.2008	Status: Case Deferred
	HQ File :01/83/050/00186/AM09/	RLA File :10/24/040/00187/AM08/	Lic.No/Date:1010028938 28.02.2008	Defer Date:25.06.2008

Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from Spices Board. Accordingly the case may be re-listed on 25.6.2008

87	Case No.: 45/9/83-ALC1/2008	Party Name:RALLIS INDIA LIMITED	Meet No/Date:9/83-ALC1/2008 28.05.2008	Status: Case Deferred
	HQ File :01/83/050/00217/AM09/	RLA File :03/95/040/01177/AM08/	Lic.No/Date:0310463200 28.02.2008	Defer Date:25.06.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 25.6.2008			

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Case No.:53/9/83-ALC1/2008	Party Name:LAFFANS PETROCHEMICALS LTD.,	Meet No/Date:9/83-ALC1/2008 28.05.2008	Status:Case Approved
HQ File :01/83/050/00225/AM09/	RLA File :03/95/040/00642/AM08/	Lic.No/Date:0310463080 28.02.2008	Defer Date:
Decision : The Committee considered the case as per agenda and in the light of written comments of Deptt. of C&PC (Chem Division) forwarded vide their U.O. No. 14010/33/2007/Ch.II dated 6.8.2007 and decided to approve this case on repeat basis as under:-			
Item of Export	Qty	Item of Import	Qty
C16-C18 Fatty Alcohol 40 moles	1 kg.	C16-C18 Fatty Alcohol	0.130 kg.
Ethoxylate		Ethylene Oxide	0.890 kg.
RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

	Case No.: 59/9/83-ALC1/2008	Party Name:GALAXY SURFACTANTS LTD.,	Meet No/Date:9/83-ALC1/2008 28.05.2008	Status: Case Approved
	HQ File :01/83/050/00231/AM09/	RLA File :03/94/040/01152/AM08/	Lic.No/Date:0310463194	Defer Date:

Decision : The Committee considered the case as per agenda and in the light of written comments of Deptt. of C&PC (Chem Division) forwarded vide their U.O. No. 14010/94/2006/Ch.III dated 28.5.2008 and decided to approve this case as under:-

Item of Export	Qty	Item of Import	Qty
Galaxy MW 257	1 kg.	1. Lauryl Alcohol	0.392 kg.
Lauryl Alcohol 7 moles ethoxylates		2. Ethylene Oxide	0.614 kg.

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

90	Case No.: 60/9/83-ALC1/2008	Party Name:DORF-KETAL CHEMICALS INDIA PVT.LTD.	Meet No/Date:9/83-ALC1/2008 28.05.2008	Status: Case Deferred
	HQ File :01/83/050/00232/AM09/	RLA File :03/94/040/01197/AM08/	Lic.No/Date:0310463223 28.02.2008	Defer Date:25.06.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 25.6.2008			

91	Case No.: 67/9/83-ALC1/2008	Party Name:KAYGEE-LOPAREX INDIA PVT. LTD.	Meet No/Date:9/83-ALC1/2008 28.05.2008	Status: Case Deferred
	HQ File :01/83/050/00239/AM09/	RLA File :03/94/040/01219/AM08/	Lic.No/Date:0310463171 28.02.2008	Defer Date:25.06.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o IPP Accordingly the case may be re-listed on 25.6.2008..			

92	Case No.: 15/9/83-ALC1/2008	Party Name:SYNTHITE INDUSTRIAL CHEMICALS LTD	Meet No/Date:9/83-ALC1/2008 28.05.2008	Status: Case Deferred
	HQ File :01/83/050/00187/AM09/	RLA File :10/24/040/00190/AM08/	Lic.No/Date:1010028953 29.02.2008	Defer Date:25.06.2008

Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from Spices Board. Accordingly the case may be re-listed on 25.6.2008

93	Case No.:16/9/83-ALC1/2008	Party Name:SYNTHITE INDUSTRIAL CHEMICALS LTD	Meet No/Date:9/83-ALC1/2008 28.05.2008	Status:Case Deferred
	HQ File :01/83/050/00188/AM09/	RLA File :10/24/040/00192/AM08/	Lic.No/Date:1010028955 29.02.2008	Defer Date:25.06.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from Spices Board. Accordingly the case may be re-listed on 25.6.2008			

94	Case No.:17/9/83-ALC1/2008	Party Name:SYNTHITE INDUSTRIAL CHEMICALS LTD	Meet No/Date:9/83-ALC1/2008 28.05.2008	Status:Case Deferred
	HQ File :01/83/050/00189/AM09/	RLA File :10/24/040/00193/AM08/	Lic.No/Date:1010028956 29.02.2008	Defer Date:25.06.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from Spices Board. Accordingly the case may be re-listed on 25.6.2008			

95	Case No.:18/9/83-ALC1/2008	Party Name:SYNTHITE INDUSTRIAL CHEMICALS LTD	Meet No/Date:9/83-ALC1/2008 28.05.2008	Status:Case Deferred
	HQ File :01/83/050/00190/AM09/	RLA File :10/24/040/00194/AM08/	Lic.No/Date:1010028958 29.02.2008	Defer Date:25.06.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from Spices Board. Accordingly the case may be re-listed on 25.6.2008			

96	Case No.:19/9/83-ALC1/2008	Party Name:SYNTHITE INDUSTRIAL CHEMICALS LTD	Meet No/Date:9/83-ALC1/2008 28.05.2008	Status:Case Deferred
	HQ File :01/83/050/00191/AM09/	RLA File :10/24/040/00191/AM08/	Lic.No/Date:1010028954 29.02.2008	Defer Date:25.06.2008

Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from Spices Board. Accordingly the case may be re-listed on 25.6.2008

97	Case No.: 20/9/83-ALC1/2008	Party Name:SYNTHITE INDUSTRIAL CHEMICALS LTD	Meet No/Date:9/83-ALC1/2008 28.05.2008	Status: Case Deferred
	HQ File :01/83/050/00192/AM09/	RLA File :10/24/040/00188/AM08/	Lic.No/Date:1010028948 29.02.2008	Defer Date:25.06.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from Spices Board. Accordingly the case may be re-listed on 25.6.2008			

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Case No.:65/9/83-ALC1/2008	Party Name:BAJAJ STEEL INDUSTRIES LIMITED	Meet No/Date:9/83-ALC1/2008 28.05.2008	Status:Case Approved
HQ File :01/83/050/00237/AM09/	RLA File :03/94/040/01192/AM08/	Lic.No/Date:0310463575 04.03.2008	Defer Date:
Decision : The Committee considered the case as per agenda and in the light of written comments of Deptt. of C&PC (Chem Division) forwarded vide their U.O. No. 46011/51/2005/Ch.III dated 14.11.2007 and decided to approve this case on repeat basis as under:-			
Item of Export	Qty	Item of Import	Qty
White Coloured Master Batch – Plast High Mix (containing 23.5% HDPE and 76.5% Calcium Carbonate	1 kg.	1. HDPE Granules (Moulding Grade) 2. Calcium Carbonate	0.2420 kg. 0.7879 kg.
RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

	Case No.: 63/9/83-ALC1/2008	Party Name:DORF-KETAL CHEMICALS INDIA PVT.LTD.	Meet No/Date:9/83-ALC1/2008 28.05.2008	Status: Case Deferred
	HO File :01/83/050/00235/AM09/	RLA File :03/94/040/01252/AM08/	Lic No/Date:0310463771	Defer

99			05.03.2008	Date:25.06.2008
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 25.6.2008..				

100	Case No.:64/9/83-ALC1/2008	Party Name:DORF-KETAL CHEMICALS INDIA PVT.LTD.	Meet No/Date:9/83-ALC1/2008 28.05.2008	Status:Case Deferred
	HQ File :01/83/050/00236/AM09/	RLA File :03/94/040/01253/AM08/	Lic.No/Date:0310463767 05.03.2008	Defer Date:25.06.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 25.6.2008..			

101	Case No.:83/9/83-ALC1/2008	Party Name:PLANT LIPIDS PRIVATE LIMITED	Meet No/Date:9/83-ALC1/2008 28.05.2008	Status:Case Deferred
	HQ File :01/83/050/00255/AM09/	RLA File :10/24/040/00200/AM08/	Lic.No/Date:1010028996 05.03.2008	Defer Date:25.06.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices board. Accordingly the case may be re-listed on 25.6.2008..			

102	Case No.:68/9/83-ALC1/2008	Party Name:BORAX MORARJI LIMITED	Meet No/Date:9/83-ALC1/2008 28.05.2008	Status:Case Deferred
	HQ File :01/83/050/00240/AM09/	RLA File :03/94/040/01238/AM08/	Lic.No/Date:0310464210 10.03.2008	Defer Date:25.06.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 25.6.2008..			

	Case No.:69/9/83-ALC1/2008	Party Name:BORAX MORARJI LIMITED	Meet No/Date:9/83-ALC1/2008 28.05.2008	Status:Case Deferred
	HQ File :01/83/050/00241/AM09/	RLA File :03/94/040/01239/AM08/	Lic.No/Date:0310464200	Defer

103			10.03.2008	Date:25.06.2008
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 25.6.2008..				

104	Case No.:72/9/83-ALC1/2008	Party Name:DORF-KETAL CHEMICALS INDIA PVT.LTD.	Meet No/Date:9/83-ALC1/2008 28.05.2008	Status:Case Deferred
	HQ File :01/83/050/00244/AM09/	RLA File :03/94/040/01277/AM08/	Lic.No/Date:0310464286 10.03.2008	Defer Date:25.06.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 25.6.2008..			

105	Case No.:84/9/83-ALC1/2008	Party Name:SYNTHITE INDUSTRIAL CHEMICALS LTD	Meet No/Date:9/83-ALC1/2008 28.05.2008	Status:Case Deferred
	HQ File :01/83/050/00256/AM09/	RLA File :10/24/040/00204/AM08/	Lic.No/Date:1010029033 10.03.2008	Defer Date:25.06.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from Spices Board. Accordingly the case may be re-listed on 25.6.2008			

106	Case No.:30/9/83-ALC1/2008	Party Name:PIDILITE INDUSTRIES LIMITED	Meet No/Date:9/83-ALC1/2008 28.05.2008	Status:Case Deferred
	HQ File :01/83/050/00202/AM09/	RLA File :03/95/040/00851/AM08/	Lic.No/Date:0310464397 11.03.2008	Defer Date:25.06.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 25.6.2008..			

	Case No.:36/9/83-ALC1/2008	Party Name:PIDILITE INDUSTRIES LIMITED	Meet No/Date:9/83-ALC1/2008 28.05.2008	Status:Case Approved
	HQ File :01/83/050/00208/AM09/	RLA File :03/95/040/01086/AM08/	Lic.No/Date:0310464399	Defer Date:

Decision : The Committee considered the case as per agenda and in the light of written comments of Deptt. of C&PC (Chem Division) forwarded vide their U.O. No. 14010/122/2004/Ch.III dated 23.6.2006 and decided to approve this case on repeat basis as under:-

Item of Export	Qty	Item of Import	Qty
Pigment Violet 23 Dispersion having Pigment content $35 \pm 1\%$	1 kg.	1. Carbazole 2. Di-Ethyl Sulphate 3. Sodium Solphide 4. Sulphur 5. Potassium Hydroxide 6. Methanol 7. Benzene Sulphonyl Chloride 8. Chloranil	0.469 kg. 0.525 kg. 0.350 kg. 0.245 kg. 0.455 kg. 0.700 kg. 0.160 kg. 0.220 kg.

(Complete name of Alkyl Aryl ethoxylate not furnished, so the norms not recommended

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No.: 37/9/83-ALC1/2008	Party Name:PIDILITE INDUSTRIES LIMITED	Meet No/Date:9/83-ALC1/2008 28.05.2008	Status: Case Approved
HQ File :01/83/050/00209/AM09/	RLA File :03/95/040/01092/AM08/	Lic.No/Date:0310464394 11.03.2008	Defer Date:

Decision : The Committee considered the case as per agenda and in the light of written comments of Deptt. of C&PC (Chem Division) forwarded vide their U.O. No. 14010/22/2004/Ch.II dated 29.1.2008 and decided to approve this case as under:-

Item of Export	Qty	Item of Import	Qty
Pigment Red 188 (C.I.No. 12467)	1 kg.	1. Naphthol ASOL 2. 2,5 Dichloro Aniline 5-	0.464 kg. 0.535 kg.

(Acrolite Fast Carmine PBR)		Carboxy Methyl Anthranilate 3. Sodium Nitrite	0.116 kg.
RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

109	Case No.: 46/9/83-ALC1/2008	Party Name:WESTERN CHEMICAL INDUSTRIES (P) LTD.	Meet No/Date:9/83-ALC1/2008 28.05.2008	Status: Case Deferred
	HQ File :01/83/050/00218/AM09/	RLA File :03/95/040/01183/AM08/	Lic.No/Date:0310464555 11.03.2008	Defer Date:25.06.2008
	Decision : The Committee considered the case as per agenda. The representative of Deptt. of C&PC (Ch. Div.) present in the meeting and on the basis of written comments offered by him the Committee decided to call for following information from the firm. 1. Purity of imported item. 2. Purity of export item. Accordingly the case may be re-listed on 25.6.2008.			

110	Case No.: 66/9/83-ALC1/2008	Party Name:HINDUSTAN PLATINUM PVT. LTD	Meet No/Date:9/83-ALC1/2008 28.05.2008	Status: Case Approved
	HQ File :01/83/050/00238/AM09/	RLA File :03/94/040/01216/AM08/	Lic.No/Date:0310464592 12.03.2008	Defer Date:
	Decision : The Committee considered the case as per agenda and in the light of written comments of Deptt. of C&PC (Chem Division) forwarded vide their U.O. No. 14010/69/2006/Ch.II dated 30.4.2008 and decided to approve this case as under:-			
	Item of Export	Qty	Item of Import	Qty
	10% Palladium on Carbon Catalyst (purity of Palladium 99.99%)	1 kg.	1. Palladium (Purity 99.9%) 2. Activated Carbon	0.1025 kg. 0.981 kg.

		(Moisture 9%)	
RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

111	Case No.:73/9/83-ALC1/2008	Party Name:CANTRONICS OFFICE EQUIPMENTS PVT.LTD.,	Meet No/Date:9/83-ALC1/2008 28.05.2008	Status:Case Deferred
	HQ File :01/83/050/00245/AM09/	RLA File :03/94/040/01279/AM08/	Lic.No/Date:0310464582 12.03.2008	Defer Date:25.06.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o IPP Accordingly the case may be re-listed on 25.6.2008..			

112	Case No.:74/9/83-ALC1/2008	Party Name:INTERLABELS INDUSTRIES PVT.LTD.	Meet No/Date:9/83-ALC1/2008 28.05.2008	Status:Case Deferred
	HQ File :01/83/050/00246/AM09/	RLA File :03/94/040/01280/AM08/	Lic.No/Date:0310464645 12.03.2008	Defer Date:25.09.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o IPP Accordingly the case may be re-listed on 25.6.2008..			

113	Case No.:39/9/83-ALC1/2008	Party Name:ROHA DYE CHEM PVT. LIMITED,	Meet No/Date:9/83-ALC1/2008 28.05.2008	Status:Case Deferred
	HQ File :01/83/050/00211/AM09/	RLA File :03/95/040/00801/AM08/	Lic.No/Date:0310465075 14.03.2008	Defer Date:25.06.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 25.6.2008			

114	Case No.:41/9/83-ALC1/2008	Party Name:ROHA DYE CHEM PVT. LIMITED,	Meet No/Date:9/83-ALC1/2008 28.05.2008	Status:Case Deferred
	HQ File :01/83/050/00213/AM09/	RLA File :03/95/040/01043/AM08/	Lic.No/Date:0310465071 14.03.2008	Defer Date:25.06.2008

Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 25.6.2008

115	Case No.: 42/9/83-ALC1/2008	Party Name:LAKELAND CHEMICALS (INDIA) LTD.	Meet No/Date:9/83-ALC1/2008 28.05.2008	Status: Case Deferred
	HQ File :01/83/050/00214/AM09/	RLA File :03/95/040/01059/AM08/	Lic.No/Date:0310465024 14.03.2008	Defer Date:25.06.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 25.6.2008			

116	Case No.: 44/9/83-ALC1/2008	Party Name:WESTERN CHEMICAL INDUSTRIES (P) LTD.	Meet No/Date:9/83-ALC1/2008 28.05.2008	Status: Case Deferred
	HQ File :01/83/050/00216/AM09/	RLA File :03/95/040/01137/AM08/	Lic.No/Date:0310465021 14.03.2008	Defer Date:25.06.2008
	Decision : The Committee considered the case as per agenda. The representative of Deptt. of C&PC (Ch. Div.) present in the meeting and on the basis of written comments offered by him the Committee decided to call for following information from the firm. 1. Purity of imported item. 2. Purity of export item. Accordingly the case may be re-listed on 25.6.2008.			

117	Case No.: 7/9/83-ALC1/2008	Party Name:ARIES DYE CHEM INDUSTRIES,	Meet No/Date:9/83-ALC1/2008 28.05.2008	Status: Case Deferred
	HQ File :01/83/050/00179/AM09/	RLA File :08/24/040/00270/AM08/	Lic.No/Date:0810070724 17.03.2008	Defer Date:25.06.2008
	Decision : The Committee considered the case as per agenda and decided to write to NIC for data and defer consideration of the case for four weeks. Accordingly the case may be re-listed on 25.6.2008.			

118	Case No.: 38/9/83-ALC1/2008	Party Name:ROHA DYE CHEM PVT. LIMITED,	Meet No/Date:9/83-ALC1/2008 28.05.2008	Status: Case Deferred
	HQ File :01/83/050/00210/AM09/	RLA File :03/95/040/00707/AM08/	Lic.No/Date:0310465306 17.03.2008	Defer Date:25.06.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 25.6.2008			

119	Case No.: 50/9/83-ALC1/2008	Party Name:MONOMER CHEMICAL INDUSTRIES PVT. LTD.	Meet No/Date:9/83-ALC1/2008 28.05.2008	Status: Case Deferred
	HQ File :01/83/050/00222/AM09/	RLA File :03/95/040/01241/AM08/	Lic.No/Date:0310465215 17.03.2008	Defer Date:25.06.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 25.6.2008			

120	Case No.: 75/9/83-ALC1/2008	Party Name:HERBERT BROWN PHARMACEUTICAL & RESEARCH LABS	Meet No/Date:9/83-ALC1/2008 28.05.2008	Status: Case Deferred
	HQ File :01/83/050/00247/AM09/	RLA File :03/94/040/01286/AM08/	Lic.No/Date:0310465386 17.03.2008	Defer Date:25.06.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 25.6.2008			

	Case No.: 29/9/83-ALC1/2008	Party Name:PIDILITE INDUSTRIES LIMITED	Meet No/Date:9/83-ALC1/2008 28.05.2008	Status: Case Approved
	HQ File :01/83/050/00201/AM09/	RLA File :03/95/040/00844/AM08/	Lic.No/Date:0310465526 18.03.2008	Defer Date:
	Decision : The Committee considered the case as per agenda and in the light of written comments of Deptt. of C&PC (Chem Division) forwarded vide their U.O. No. 14010/122/2004/Ch.III dated 23.6.2006 and decided to approve this case on repeat basis as under:-			

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Item of Export	Qty	Item of Import	Qty
Pigment Violet 23	1 kg.	1. Carbazole	0.600 kg.
Dispersion having based on		2. Di-Ethyl Sulphate	0.675 kg.
Polyamide Resin having		3. Sodium Solphide	0.450 kg.
Pigment content $45 \pm 1\%$		1. Sulphur	0.315 kg.
		2. Potassium Hydroxide	0.585 kg.
		3. Methanol	0.900 kg.
		4. Benzene Sulphonyl Chloride	0.200 kg.
		5. Chloranil	0.280 kg.
		6. Styrene Acrylic Resin	0.540 kg.

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

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Case No.: 31/9/83-ALC1/2008	Party Name:PIDILITE INDUSTRIES LIMITED	Meet No/Date:9/83-ALC1/2008 28.05.2008	Status: Case Approved
HQ File :01/83/050/00203/AM09/	RLA File :03/95/040/00889/AM08/	Lic.No/Date:0310465514 18.03.2008	Defer Date:

Decision : The Committee considered the case as per agenda and in the light of written comments of Deptt. of C&PC (Chem Division) forwarded vide their U.O. No. 14010/181/2003/Ch.III dated 27.6.2006 and decided to approve this case on repeat basis as under:-

Item of Export	Qty	Item of Import	Qty
Pigment Red 122	1 kg.	1. Dimethyl Succinylo Succinate	0.758 kg.
		2. Dimethyl Formamide	2.580 kg.
		3. Phosphorous Pentoxide	2.792 kg.

No justification for Phosphoric Acid is given, therefore, it is not recommended.

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

123	Case No.:32/9/83-ALC1/2008	Party Name:PIDILITE INDUSTRIES LIMITED	Meet No/Date:9/83-ALC1/2008 28.05.2008	Status:Case Deferred
	HQ File :01/83/050/00204/AM09/	RLA File :03/95/040/00963/AM08/	Lic.No/Date:0310465592 18.03.2008	Defer Date:25.09.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 25.6.2008			

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Case No.:33/9/83-ALC1/2008	Party Name:PIDILITE INDUSTRIES LIMITED	Meet No/Date:9/83-ALC1/2008 28.05.2008	Status:Case Approved
HQ File :01/83/050/00205/AM09/	RLA File :03/95/040/00980/AM08/	Lic.No/Date:0310465569 18.03.2008	Defer Date:
Decision : The Committee considered the case as per agenda and in the light of written comments of Deptt. of C&PC (Chem Division) forwarded vide their U.O. No. 14010/181/2003/Ch.III dated 27.6.2006 and decided to approve this case on repeat basis as under:-			
Item of Export	Qty	Item of Import	Qty
Pigment Red 122	1 kg.	1. Dimethyl Succinylo Succinate 2. Dimethyl Formamide 3. Phosphorous Pentoxide	0.758 kg. 2.580 kg. 2.792 kg.
No justification for Phosphoric Acid is given, therefore, it is not recommended.			
RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

	Case No.:34/9/83-ALC1/2008	Party Name:PIDILITE INDUSTRIES LIMITED	Meet No/Date:9/83-ALC1/2008 28.05.2008	Status:Case Deferred
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125	HQ File :01/83/050/00206/AM09/	RLA File :03/95/040/01020/AM08/	Lic.No/Date:0310465584 18.03.2008	Defer Date:25.09.2008
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 25.6.2008				

126	Case No.:43/9/83-ALC1/2008	Party Name:NEELIKON FOOD DYES & CHEMICALS LIMITED	Meet No/Date:9/83-ALC1/2008 28.05.2008	Status:Case Deferred
	HQ File :01/83/050/00215/AM09/	RLA File :03/95/040/01099/AM08/	Lic.No/Date:0310465562 18.03.2008	Defer Date:25.06.2008
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 25.6.2008				

127	Case No.:48/9/83-ALC1/2008	Party Name:RAJ BORAX LTD	Meet No/Date:9/83-ALC1/2008 28.05.2008	Status:Case Deferred
	HQ File :01/83/050/00220/AM09/	RLA File :03/95/040/01216/AM08/	Lic.No/Date:0310465786 19.03.2008	Defer Date:25.06.2008
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 25.6.2008				

128	Case No.:49/9/83-ALC1/2008	Party Name:SUNSHIELD CHEMICALS LTD.	Meet No/Date:9/83-ALC1/2008 28.05.2008	Status:Case Deferred
	HQ File :01/83/050/00221/AM09/	RLA File :03/95/040/01239/AM08/	Lic.No/Date:0310465685 19.03.2008	Defer Date:25.06.2008
Decision : The Committee considered the case as per agenda and decided to write to NIC for data and defer consideration of the case for four weeks. Accordingly the case may be re-listed on 25.6.2008.				

	Case No.:71/9/83-ALC1/2008	Party Name:HINDUSTAN PLATINUM PVT. LTD	Meet No/Date:9/83-ALC1/2008 28.05.2008	Status:Case Deferred
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129	HQ File :01/83/050/00243/AM09/	RLA File :03/94/040/01268/AM08/	Lic.No/Date:0310465630 19.03.2008	Defer Date:25.06.2008
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 25.6.2008				

130	Case No.:89/9/83-ALC1/2008	Party Name:VVF LIMITED,	Meet No/Date:9/83-ALC1/2008 28.05.2008	Status:Case Deferred
	HQ File :01/83/050/00261/AM09/	RLA File :03/95/040/01193/AM08/	Lic.No/Date:0310465643 19.03.2008	Defer Date:25.06.2008
	Decision : The Committee considered the case as per agenda. The representative of DIPP present in the meeting and on the basis of written comments dt. 30.4.2008 offered by him the Committee decided to call for the following information from the firm as under:- 1. Detailed technical specifications of export product along with its percentage active content and its use; 2. Function of each import item in manufacturing process of the end product; 3. Calculation Sheet to arrive at the quantity of raw material asked for on the basis of active content in export; and 4. Past production/consumption date duly certified by Central Excise. Accordingly the case may be re-listed on 25.6.2008.			

131	Case No.:66/1/83-ALC1/2008	Party Name:BODAL CHEMICALS LTD	Meet No/Date:9/83-ALC1/2008 28.05.2008	Status:Case Deferred
	HQ File :01/83/050/02140/AM08/	RLA File :08/24/040/00268/AM08/	Lic.No/Date:0810070789 19.03.2008	Defer Date:25.06.2008
	Decision : The Committee considered the case as per agenda and decided to write to NIC for data and defer consideration of the case for four weeks. Accordingly the case may be re-listed on 25.6.2008.			

	Case No.:67/1/83-ALC1/2008	Party Name:ARIES DYE CHEM INDUSTRIES,	Meet No/Date:9/83-ALC1/2008 28.05.2008	Status:Case Deferred
	HQ File :01/83/050/02141/AM08/	RLA File :08/24/040/00279/AM08/	Lic.No/Date:0810070790	Defer

Decision : The Committee considered the case as per agenda and decided to write to NIC for data and defer consideration of the case for four weeks. Accordingly the case may be re-listed on 25.6.2008.

Case No.:28/9/83-ALC1/2008	Party Name:PIDILITE INDUSTRIES LIMITED	Meet No/Date:9/83-ALC1/2008 28.05.2008	Status:Case Approved
HQ File :01/83/050/00200/AM09/	RLA File :03/95/040/00722/AM08/	Lic.No/Date:0310465850 24.03.2008	Defer Date:

Decision : The Committee considered the case as per agenda and in the light of written comments of Deptt. of C&PC (Chem Division) forwarded vide their U.O. No. 14010/122/2004/Ch.III dated 23.6.2006 and decided to approve this case on repeat basis as under:-

Item of Export	Qty	Item of Import	Qty
Pigment Violet 23 Dispersion having Pigment content $35 \pm 1\%$	1 kg.	1. Carbazole 2. Di-Ethyl Sulphate 3. Sodium Solphide 4. Sulphur 5. Potassium Hydroxide 6. Methanol 7. Benzene Sulphonyl Chloride 8. Chloranil 9. Styrene Acrylic Resin	0.469 kg. 0.525 kg. 0.350 kg. 0.245 kg. 0.455 kg. 0.700 kg. 0.160 kg. 0.220 kg. 0.090 kg.

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No.:35/9/83-ALC1/2008	Party Name:PIDILITE INDUSTRIES LIMITED	Meet No/Date:9/83-ALC1/2008 28.05.2008	Status:Case Approved
HQ File :01/83/050/00207/AM09/	RLA File :03/95/040/01048/AM08/	Lic.No/Date:0310465838	Defer Date:

Decision : The Committee considered the case as per agenda and in the light of written comments of Deptt. of C&PC (Chem Division) forwarded vide their U.O. No. 14010/122/2004/Ch.III dated 23.6.2006 and decided to approve this case on repeat basis as under:-

Item of Export	Qty	Item of Import	Qty
Pigment Violet 23 Dispersion having Pigment content $35 \pm 1\%$	1 kg.	1. Carbazole 2. Di-Ethyl Sulphate 3. Sodium Solphide 4. Sulphur 5. Potassium Hydroxide 6. Methanol 7. Benzene Sulphonyl Chloride 8. Chloranil 9. Styrene Acrylic Resin	0.469 kg. 0.525 kg. 0.350 kg. 0.245 kg. 0.455 kg. 0.700 kg. 0.160 kg. 0.220 kg. 0.090 kg.

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

135	Case No.: 85/9/83-ALC1/2008	Party Name:KANCOR INGREDIENTS LIMITED	Meet No/Date:9/83-ALC1/2008 28.05.2008	Status: Case Deferred
	HQ File :01/83/050/00257/AM09/	RLA File :10/24/040/00206/AM08/	Lic.No/Date:1010029139 24.03.2008	Defer Date:25.06.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from Spices Board. Accordingly the case may be re-listed on 25.6.2008			

	Case No.: 47/9/83-ALC1/2008	Party Name:SHIRDI INDUSTRIES LIMITED	Meet No/Date:9/83-ALC1/2008 28.05.2008	Status: Case Deferred
	HQ File :01/83/050/00219/AM09/	RLA File :03/95/040/01208/AM08/	Lic.No/Date:0310466070	Defer

136			25.03.2008	Date:25.06.2008
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o IPP Accordingly the case may be re-listed on 25.6.2008..				

137	Case No.:58/9/83-ALC1/2008	Party Name:HI-TECH OFFICE SYSTEMS	Meet No/Date:9/83-ALC1/2008 28.05.2008	Status:Case Deferred
	HQ File :01/83/050/00230/AM09/	RLA File :03/94/040/01151/AM08/	Lic.No/Date:0310466025 25.03.2008	Defer Date:25.06.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o IPP Accordingly the case may be re-listed on 25.6.2008..			

138	Case No.:70/9/83-ALC1/2008	Party Name:CHEMOCID IMPEX PVT. LTD.,	Meet No/Date:9/83-ALC1/2008 28.05.2008	Status:Case Deferred
	HQ File :01/83/050/00242/AM09/	RLA File :03/94/040/01250/AM08/	Lic.No/Date:0310466125 25.03.2008	Defer Date:25.06.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 25.6.2008..			

139	Case No.:86/9/83-ALC1/2008	Party Name:PLANT LIPIDS PRIVATE LIMITED	Meet No/Date:9/83-ALC1/2008 28.05.2008	Status:Case Deferred
	HQ File :01/83/050/00258/AM09/	RLA File :10/24/040/00211/AM08/	Lic.No/Date:1010029163 25.03.2008	Defer Date:25.06.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from Spices Board. Accordingly the case may be re-listed on 25.6.2008..			

	Case No.:40/9/83-ALC1/2008	Party Name:ROHA DYE CHEM PVT. LIMITED,	Meet No/Date:9/83-ALC1/2008 28.05.2008	Status:Case Deferred
	HQ File :01/83/050/00212/AM09/	RLA File :03/95/040/01095/AM08/	Lic.No/Date:0310466277	Defer

140		26.03.2008	Date:25.06.2008
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 25.6.2008..			

141	Case No.: 87/9/83-ALC1/2008	Party Name:UNIVERSAL OLEORESINS	Meet No/Date:9/83-ALC1/2008 28.05.2008	Status: Case Deferred
	HQ File :01/83/050/00259/AM09/	RLA File :10/24/040/00212/AM08/	Lic.No/Date:1010029170 26.03.2008	Defer Date:25.06.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from Spices Board. Accordingly the case may be re-listed on 25.6.2008			

142	Case No.: 51/9/83-ALC1/2008	Party Name:MONARCH CATALYST PVT.LTD.	Meet No/Date:9/83-ALC1/2008 28.05.2008	Status: Case Rejected
	HQ File :01/83/050/00223/AM09/	RLA File :03/95/040/01256/AM08/	Lic.No/Date:0310466426 27.03.2008	Defer Date:
	Decision : The Committee considered the case as per agenda and in the light of written comments of Deptt. of C&PC (Chem Division) forwarded vide their U.O. No. 14010/46/2002/Ch.III dated 28.5.2008 and decided to approve this case on repeat basis as under:-			
	Item of Export	Qty	Item of Import	Qty
	Nickel Catalyst	1 kg.	1. Nickel Metal (Cathodes,	0.236 kg.
	Containing Nickel 23 $\pm$ 1% &		Pallets, briquetter flakes)	
	Hydrogenated Palm Stearine = 60 $\pm$		2. Hydrogenated Palm	0.638 kg.
	2%		Stearine	
			3. Soda Ash	0.800 kg.
RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE				

143	Case No.:62/9/83-ALC1/2008	Party Name:EXON LABORATORIES PVT LTD	Meet No/Date:9/83-ALC1/2008 28.05.2008	Status:Case Rejected
	HQ File :01/83/050/00234/AM09/	RLA File :03/94/040/01245/AM08/	Lic.No/Date:0310466401 27.03.2008	Defer Date:
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 25.6.2008..			

144	Case No.:80/9/83-ALC1/2008	Party Name:EMAMI LIMITED,	Meet No/Date:9/83-ALC1/2008 28.05.2008	Status:Case Deferred
	HQ File :01/83/050/00252/AM09/	RLA File :02/24/040/00264/AM08/	Lic.No/Date:0210110797 27.03.2008	Defer Date:25.06.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Deptt. of DC (SSI). Accordingly the case may be re-listed on 18.6.2008			

145	Case No.:81/9/83-ALC1/2008	Party Name:EXCEL CROP CARE LIMITED	Meet No/Date:9/83-ALC1/2008 28.05.2008	Status:Case Deferred
	HQ File :01/83/050/00253/AM09/	RLA File :03/94/040/01248/AM08/	Lic.No/Date:0310466535 27.03.2008	Defer Date:25.06.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 25.6.2008..			

146	Case No.:78/9/83-ALC1/2008	Party Name:TEMPLE PACKAGING PRIVATE LIMITED	Meet No/Date:9/83-ALC1/2008 28.05.2008	Status:Case Deferred
	HQ File :01/83/050/00250/AM09/	RLA File :03/95/040/01200/AM08/	Lic.No/Date:0310466583 28.03.2008	Defer Date:25.06.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o IPP Accordingly the case may be re-listed on 25.6.2008..			

147	Case No.:82/9/83-ALC1/2008	Party Name:HI-TECH INKS PVT.LTD.	Meet No/Date:9/83-ALC1/2008 28.05.2008	Status:Case Deferred
	HQ File :01/83/050/00254/AM09/	RLA File :03/94/040/01343/AM08/	Lic.No/Date:0310466719 31.03.2008	Defer Date:25.06.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o IPP Accordingly the case may be re-listed on 25.6.2008..			

148	Case No.:79/9/83-ALC1/2008	Party Name:EXON LABORATORIES PVT LTD	Meet No/Date:9/83-ALC1/2008 28.05.2008	Status:Case Deferred
	HQ File :01/83/050/00251/AM09/	RLA File :03/94/040/01323/AM08/	Lic.No/Date:0310466988 01.04.2008	Defer Date:25.06.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 25.6.2008..			

149	Case No.:52/9/83-ALC1/2008	Party Name:STERLING AUXILIARIES PVT LTD	Meet No/Date:9/83-ALC1/2008 28.05.2008	Status:Case Deferred
	HQ File :01/83/050/00224/AM09/	RLA File :03/95/040/01262/AM08/	Lic.No/Date:0310467137 02.04.2008	Defer Date:25.06.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 25.6.2008..			

150	Case No.:76/9/83-ALC1/2008	Party Name:ASHA PENN COLOR PVT.LTD.	Meet No/Date:9/83-ALC1/2008 28.05.2008	Status:Case Deferred
	HQ File :01/83/050/00248/AM09/	RLA File :03/94/040/01342/AM08/	Lic.No/Date:0310467251 03.04.2008	Defer Date:25.06.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (PC.Div.). Accordingly the case may be re-listed on 25.6.2008..			

151	Case No.:77/9/83-ALC1/2008	Party Name:MOHINI ORGANICS PVT. LTD.,	Meet No/Date:9/83-ALC1/2008 28.05.2008	Status:Case Deferred
	HQ File :01/83/050/00249/AM09/	RLA File :03/95/040/01029/AM08/	Lic.No/Date:0310467255 03.04.2008	Defer Date:25.06.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 25.6.2008..			

152	Case No.:6/9/83-ALC1/2008	Party Name:BAJAJ STEEL INDUSTRIES LIMITED	Meet No/Date:9/83-ALC1/2008 28.05.2008	Status:Case Deferred
	HQ File :01/83/050/00178/AM09/	RLA File :03/94/040/01274/AM08/	Lic.No/Date:0310467489 07.04.2008	Defer Date:25.06.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (PC.Div.). Accordingly the case may be re-listed on 25.6.2008..			

153	Case No.:55/9/83-ALC1/2008	Party Name:TEMPLE PACKAGING PRIVATE LIMITED	Meet No/Date:9/83-ALC1/2008 28.05.2008	Status:Case Deferred
	HQ File :01/83/050/00227/AM09/	RLA File :03/95/040/00004/AM09/	Lic.No/Date:0310467563 07.04.2008	Defer Date:25.06.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o IPP Accordingly the case may be re-listed on 25.6.2008..			

154	Case No.:57/9/83-ALC1/2008	Party Name:UNITED PHOSPHORUS LTD.	Meet No/Date:9/83-ALC1/2008 28.05.2008	Status:Case Deferred
	HQ File :01/83/050/00229/AM09/	RLA File :03/95/040/01168/AM08/	Lic.No/Date:0310467488 07.04.2008	Defer Date:25.06.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 25.6.2008..			

155	Case No.:54/9/83-ALC1/2008	Party Name:ROHA DYE CHEM PVT. LIMITED,	Meet No/Date:9/83-ALC1/2008 28.05.2008	Status:Case Deferred
	HQ File :01/83/050/00226/AM09/	RLA File :03/95/040/01275/AM08/	Lic.No/Date:0310467762 08.04.2008	Defer Date:25.06.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 25.6.2008..			

156	Case No.:56/9/83-ALC1/2008	Party Name:TYTAN ORGANICS PVT. LTD.,	Meet No/Date:9/83-ALC1/2008 28.05.2008	Status:Case Deferred
	HQ File :01/83/050/00228/AM09/	RLA File :03/95/040/01243/AM08/	Lic.No/Date:0310467652 08.04.2008	Defer Date:25.06.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 25.6.2008..			

157	Case No.:12/5/83-ALC1/2008	Party Name:BAJAJ EXPORTS (INDIA)	Meet No/Date:9/83-ALC1/2008 28.05.2008	Status:Case Deferred
	HQ File :01/83/050/00107/AM09/	RLA File :08/24/040/00004/AM09/	Lic.No/Date:0810071202 10.04.2008	Defer Date:25.06.2008
	Decision : The Committee considered the case as per agenda and decided to write to NIC for data and defer consideration of the case for four weeks. Accordingly the case may be re-listed on 25.6.2008.			

158	Case No.:13/5/83-ALC1/2008	Party Name:ARIES DYE CHEM INDUSTRIES,	Meet No/Date:9/83-ALC1/2008 28.05.2008	Status:Case Deferred
	HQ File :01/83/050/00108/AM09/	RLA File :08/24/040/00290/AM08/	Lic.No/Date:0810071224 11.04.2008	Defer Date:25.06.2008
	Decision : The Committee considered the case as per agenda and decided to write to NIC for data and defer consideration of the case for four weeks. Accordingly the case may be re-listed on 25.6.2008.			

159	Case No.:14/5/83-ALC1/2008	Party Name:ARIES DYE CHEM INDUSTRIES,	Meet No/Date:9/83-ALC1/2008 28.05.2008	Status:Case Deferred
	HQ File :01/83/050/00109/AM09/	RLA File :08/24/040/00291/AM08/	Lic.No/Date:0810071225 11.04.2008	Defer Date:25.06.2008
	Decision : The Committee considered the case as per agenda and decided to write to NIC for data and defer consideration of the case for four weeks. Accordingly the case may be re-listed on 25.6.2008.			

160	Case No.:15/5/83-ALC1/2008	Party Name:PARSHWNATH INTERNATIONAL	Meet No/Date:9/83-ALC1/2008 28.05.2008	Status:Case Deferred
	HQ File :01/83/050/00110/AM09/	RLA File :08/24/040/00001/AM09/	Lic.No/Date:0810071239 15.04.2008	Defer Date:25.06.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 25.6.2008..			

161	Case No.:90/9/83-ALC1/2008	Party Name:STERLITE INDUSTRIES (INDIA) LTD.	Meet No/Date:9/83-ALC1/2008 28.05.2008	Status:Case Deferred
	HQ File :01/83/050/00262/AM09/	RLA File :35/21/040/00022/AM09/	Lic.No/Date:3510023523 15.05.2008	Defer Date:25.06.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 25.6.2008..			

162	Case No.:91/9/83-ALC1/2008	Party Name:JAY CHEMICAL INDUSTRIES LTD.,	Meet No/Date:9/83-ALC1/2008 28.05.2008	Status:Case Deferred
	HQ File :01/83/050/00263/AM09/	RLA File :08/24/040/00282/AM08/	Lic.No/Date:0810071932 15.05.2008	Defer Date:25.06.2008
	Decision : The Committee considered the case as per agenda and decided to write to NIC for data and defer consideration of the case for four weeks. Accordingly the case may be re-listed on 25.6.2008.			

163	Case No.:92/9/83-ALC1/2008	Party Name:SHIVALIK INDUSTRIES	Meet No/Date:9/83-ALC1/2008 28.05.2008	Status:Case Deferred
	HQ File :01/83/050/00264/AM09/	RLA File :08/24/040/00025/AM09/	Lic.No/Date:0810071933 15.05.2008	Defer Date:25.06.2008
	Decision : The Committee considered the case as per agenda and decided to write to NIC for data and defer consideration of the case for four weeks. Accordingly the case may be re-listed on 25.6.2008.			

Date:09.06.2008
Place:New Delhi

S.S.Mohan
Foreign Trade Development Officer